

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 3872/2015

This is the 07th day of December, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri Laxmi Narain Yadav
S/o Late Shg. Budh Ram C/o Sh. L.N. Rao
R/o C-4/4013
Vasant Kunj, New Delhi-110070

.....Applicant

(By Applicant in person)

Versus

1. Union of India through Secretary,
Department of School Education & Literacy,
Ministry of HRD, Govt. of India 'C' Wing,
Shastri Bhawan, New Delhi

2. The Commissioner,
Kendriya Vidyalaya Sangathan (HQ) 18,
Institutional Area, Shaheed Jeet Singh Marg, New Delhi.

3. The Deputy Commissioner
(the then Assistant Commissioner)
Kendriya Vidyalaya Sangathan Regional Office
SCO NO. 72 & 73,
Sector 31A, Chandigarh.

.....Respondents

ORDER (ORAL)

By Shri B.P. Katakey, Member (J):

The applicant, who is present in person submits that he wants to withdraw the present OA with liberty to approach in Chandigarh Bench by means of a Review Petition.

2. The prayer is allowed. OA is dismissed as withdrawn, with liberty to the applicant to approach the appropriate forum.

MA No. 3676/2015 & MA No. 3954/2015

In view of the above order passed today in the OA, no further order is required. Both the MAs stands closed and disposed of.

Issue **dasti**.

(K.N. Shrivastava)
Member (A)

(Justice B.P. Katakey)
Member (J)

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